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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.298 of 2008

Smt.Kanchan Badaseth Petitioner
-versus-
Unon of India & Others Opp.Parties

Order dated 15th March, 2011.

CORAM:

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
A N D
THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)


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In this Original Application filed under section 19 of the A.T. Act, 1985, the applicant seeks direction to the Respondents 1 to 3 to consider her case for appointment in any other ED post taking into consideration her past service rendered by her to the Department. Respondents filed their counter opposing the prayer of the Applicant. Heard learned counsel for both sides and perused the materials placed on record. In view of the stand taken by the Respondents in their counter and submission of the Respondents' Counsel, during the course of hearing, Learned Counsel for the Applicant submitted that at least the applicant may be permitted to make a representation requesting to provide her engagement against any of the GDS vacancies and direction may be issued to the Respondents 1 to 3 to consider the case sympathetically. We do not

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find any justification to grant liberty as prayed by Learned Counsel for the Applicant and direct the Respondents to consider when the applicant has no legal right for such appointment.

2. In view of the above, we find no merit in this OA. This OA stands dismissed with observation that in case the applicant makes any such representation/^{Respondents} may deal with the grievance of the applicant as per rules and law and pass a reasoned order. However, we make it clear that such disposal of the representation will not create any cause of action to approach afresh. No costs.


(A.K.PATNAIK)
Member (Judicial)


(C.R.MOHAPATRA)
Member (Admn.)